

✓

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, DELHI.

M

R.A. 189/91 in
O.A. 1214/1990.

DATE OF DECISION: 17-7-1992.

Shri Ashish Kumar Saha
& 18 Others Applicants.

V/s.

Union of India & Ors. Respondents.

CORAM: Hon'ble Mr. Justice Ram Pal Singh, V.C. (J).
Hon'ble Mr. P.C. Jain, Member (A).

Shri B.S. Mainee, counsel for the applicants.
Shri Jagjit Singh, counsel for the respondents.

ORDER:

One Vinoy Kumar Srivastava has filed this R.A. with the prayer that his name in the judgment dated 16.5.1991 in O.A. 1214/1990 be correctly shown in place of 'Vijoy Kumar'. He has also stated that the number of working days put in by him have been shown in the judgment as only 9 days, which is not correct, as he had put in 481 days from 8.5.1983 upto 31.8.1984.

2. A notice was issued to the respondents and after a number of adjournments, learned counsel for the respondents submitted on 10.7.92 that the respondents do not wish to file any reply to the R.A. and that he has no instructions from his clients to oppose the same.

3. In the Memo of Parties, the name of the applicant is shown as Binay Kr. Srivastava. In the verification of the O.A., he has signed in Hindi as Vinay Kumar Srivastav. In Annexure A-3 to the O.A., the name mentioned is Binay Kr. Srivastava. In the counter, the respondents have mentioned it as Sri Vijay Kumar. In the aforesaid judgment, while giving the number of days put in by the various applicant, the name as mentioned in the counter-affidavit, i.e., Vijay Kumar, has been mentioned. Be that as it may, in the absence of any rebuttal to the averment in the R.A. that the correct name

(s)

of the applicant of the R.A., who was one of the 19 applicants in O.A. 1214/1990, is Vinoy Kumar Srivastava, we direct that the same is substituted at Sl. No.5 of the tabular statement in para 1 at page 2 of the judgment dated 16-5-1991 in place of Shri Vijay Kumar. We further direct that the respondents may verify the claim of the applicant that he had put in service of 481 days from 8.5.1983 to 31.8.1984 and if on verification, his claim is found to be correct on the basis of service record, the same may be taken into account while implementing the aforesaid judgment in so far as it relates to the applicant of the R.A. R.A. 189/91 is disposed of accordingly.

(See 17/7/92)
(P.C. JAIN)
MEMBER(A)

17/7/92
(RAM PAL SINGH)
VICE CHAIRMAN(J)